GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

RAJYA SABHA UNSTARRED QUESTION NO - 1148

ANSWERED ON - 30/07/2025

Refusal to Implement Right to Education Act

1148 Shri C. Ve. Shanmugam:

Will the Minister of *Education* be pleased to state:

- (a) whether Government has implemented the Right to Education, Act in true sense, in letter and spirit, all over the country, including Tamil Nadu;
- (b) details of its implementation in States, including Tamil Nadu;
- (c) whether some States, including Tamil Nadu has refused to allocate 25 percent reservation for neighbourhood children, which is mandated under the Act;
- (d) if so, the details thereof and present status of implementation in various States, including Tamil Nadu, and action proposed to be taken against erring Governments, including Tamil Nadu;
- (e) measures taken by Government to improve quality of education under RTE; and
- (f) steps being taken by Government to address its implementation issues?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY)

- (a) & (b): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 extends to the whole of India and mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighborhood school. Education is in the concurrent list of the Constitution and majority of the schools are under the domain of the respective State and UT Government which is the 'appropriate government' under the RTE Act, 2009. Ministry of Education issues various advisories/guidelines, from time to time, to all the States/UTs including Tamil Nadu to ensure implementation of all the provisions of the RTE Act, 2009, in letter and spirit, in their respective jurisdiction.
- (c) & (d): Section 12(1)(c) of the RTE Act mandates unaided private schools to reserve 25% of seats at the entry level for children belonging to economically weaker sections and disadvantaged groups from the neighbourhood and provide them free education and later claim reimbursement from the respective State/UT Government. The amount so reimbursed

to the private schools can be claimed under the Samagra Shiksha scheme by the State/UT Government. The details of reimbursement claimed by the States/UTs in the financial year 2024-25 is given at Annexure.

Ministry of Education continuously engages with the State/UT Governments through review meetings etc. urging compliance with the statutory provisions of the RTE Act.

(e) & (f): To improve the quality of education, the Government of India has launched several key initiatives such as the NIPUN Bharat Mission for foundational literacy and numeracy, Performance Grading Index (PGI) to assess school performance, Prime Minister's Schools for Rising India (PM SHRI) and National Initiative for School Heads and Teachers Holistic Advancement (NISHTHA) for capacity building of teachers and school leaders.

The Government of India has adopted a multi-pronged approach to address the challenges in the effective implementation of the Right to Education (RTE) Act. Regular engagement with States and UTs through review meetings, advisories, and monitoring and evaluation mechanism is undertaken. As part of quality monitoring, the PARAKH Rashtriya Sarvekshan (formerly National Achievement Survey) is conducted periodically to assess learning outcomes across grades and regions, thereby identifying gaps and informing evidence-based policy interventions. Recently, it was undertaken in December, 2024 by the National Assessment Centre, PARAKH, NCERT under the aegis of the Department of School Education & Literacy, Ministry of Education to understand the baseline performance under the National Education Policy (NEP) 2020 in development of competencies among the students at the end of the Foundational, Preparatory, and Middle stages (Grades 3, 6, and 9 respectively). Nationwide over 21.15 lakh students and 2.70 lakh teachers and school leaders from more than 74,000 schools across 781 districts from all States/UTs participated in the survey. National, State and District level report cards for PARAKH Rashtriya Sarvekshan 2024 are accessible at https://dashboard.parakh.ncert.gov.in/en.

Further, initiatives such as NIPUN Bharat, NISHTHA (for teacher training), and UDISE+ (Unified District Information System for Education) are being leveraged to strengthen data-driven planning, learning outcomes, and accountability at all levels. The Samagra Shiksha scheme provides the necessary financial and technical support to States/UTs for implementing corrective measures, while the National Education Policy, 2020 reinforces systemic reforms to ensure equity, inclusivity, and quality in school education across the country.

ANNEXURE REFERRED TO IN REPLY TO PART (c) & (d) OF RAJYA SABHA UNSTARRED QUESTION NO. 1148 ANSWERED ON 30.07.2025 ASKED BY HON'BLE MP SHRI C. Ve. SHANMUGAM REGARDING REFUSAL TO IMPLEMENT RIGHT TO EDUCATION ACT

Details of Amount approved under Section 12 (1) C

(Rs. in lakh)

S. No.	State	2024-25
1	A&N Island	0.00
2	Andhra Pradesh	0.00
3	Assam	0.00
4	Bihar	0.00
5	Chandigarh	88.78
6	Chhattisgarh	13193.00
7	Daman and Diu	66.55
8	Delhi	10068.39
9	Gujarat	41140.44
10	Haryana	0.00
11	Himachal Pradesh	40.71
12	Jharkhand	931.36
13	Karnataka	20000.00
14	Manipur	33.71
15	Madhya Pradesh	40433.75
16	Maharashtra	30847.19
17	Odisha	2157.84
18	Rajasthan	55089.05
19	Tamil Nadu	25617.15
20	Tripura	75.53
21	Uttar Pradesh	30830.35
22	Uttarakhand	13484.37
	Total	284098.18

Source: PRABANDH portal

Note: Andaman & Nicobar Islands, Assam, and Haryana have implemented Section 12(1)(c) of the RTE Act but are yet to submit reimbursement claims. Bihar has not claimed reimbursement in the past five years. Andhra Pradesh began implementation from 2022–23 onwards.